CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, DELHI.

Date of decision: 9.8.1990

Regn. No. OA 1946 of 1988

I.J. Rao

Applicant

Vs.

Union of India

Respondents

 $\ensuremath{\mathsf{S}}\xspace/\ensuremath{\mathsf{Shri}}$ M. Chandrasekhar and Madhav Panikar, counsel for the applicant.

Shri P.P. Khurana, counsel for the respondents.

Regn. No. OA 2568 of 1989

S.K. Bhatnagar

Applicant

Vs.

Union of India

Respondents

Applicant in person.

Shri P.P. Khurana, counsel for the respondents.

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Hon'ble Shri B.C. Mathur, Vice-Chairman.

Hon'ble Shri S.R. Sagar, Member (Judici al).

(Judgment of the Bench pronounced by the Hon'ble Shri B.C. Mathur, Vice-Chairman.)

In both the OAs 1946/88 and 2568/89 common relief has been sought, namely, to direct the respondents to fix the scale of pay of the applicants at Rs. 7300-8000 and to direct the respondents to make this scale applicable to the applicants with effect from 1.1.1986, the date from which the Members of the Central Board of Excise and Customs have been placed in the said scale. In OA 2568 of 1989 the applicant, Shri S.K. Bhatnagar, has made out the same prayer, but the grounds are that since two other Members of the Tribunal, namely, Shri K.L. Rekhi and Shri K.P. Anand, were given the scale of Rs. 7300-8000 per month, his pay should be refixed accordingly in the same scale.

2. The case of the applicants is that both of them were permanent Collectors of Customs and were appointed as Members (Tech.) in the Customs, Excise and Gold (Control) Appellate Tribunal (CEGAT) in 1983 and 1984 respectively and their salary was fixed at Rs. 3000/- per month which /the grade pay of the Additional Secretary to the Government of India and Members of the Central Board of Excise & Customs ... After acceptance of the 4th Pay Commission's Report, while Members of the Board were placed in the scale of Rs. 7300-8000, the Registry of the CEGAT wrongly fixed their scale at Rs. 7300-7600. Prior to the 4th Pay Commission's Report, the Members of the CEGAT and the Members of the Central Board of Excise and Customs were enjoying parity in pay and status as officers equivalent to Additional Secretaries to the Government of India. The Report of the Indirect Taxes Enquiry Committee popularly known as Jha Committee Report had recommended that the Members of the Tribunal should have a status at least equal to that of the Members of the Central Board of Excise and Customs with a higher status for the Chairman. Two Members, namely, Shri K.L. Rekhi and Shri K.P. Anand, were allowed the scale of Rs. 7300-8000 while other Members (Tech.) were kept in the scale of Rs. 7300-7600 which is highly discriminatory as Members where in the same Tribunal and with the same designation cannot be given a different scale of pay. Shri S.K. Bhatnagar has stated that he is a batch mate of Shri K.P. Anand having been selected along with Shri Anand and having joined as Member in the same year i.e. 1984 (Shri Bhatnagar joined earlier than Shri Anand) and as both have been exercising powers, duties and responsibilities similar in nature, there cannot be any discrimination in their scales of pay. Since Shri Rekhi and Shri Anand



had been given the scale of Rs. 7300-8000 - even though such a scale has been given to these two officers on a personal basis - the same cannot be denied to the applicants firstly on the ground that there cannot be two scales for Members doing the same work and secondly because there has been parity all along between Members (Tech.) CEGAT and Members of the Central Board of Shri I.J. Rao is senior to both Shri Anand Excise & Customs. and Shri Bhatnagar. He is also senior to several other officers working as Members of the Central Board of Excises and Customs. It was also pointed out that some Members of the Tribunal were not considered for appointment as Members of the Board on the ground that they were /enjoying an equal scale of pay. As such allowing Members of the Central Board of Excise and Customs., junior to the applicant in the cadre of the Indian Customs and Excise Service, the scale of Rs. 7300-8000 and allowing the Members of the Tribunal the scale of Rs. 7300-7600 would be arbitrary and discriminatory and violative of Articles 14 and 16 of the Constitution.

The respondents in their counter have stated that the applicants while working as Collectors were selected to the excadre post of Member (Tech.) in CEGAT. At the time of the initial constitution of the CEGAT some senior Members of the Indian Revenue (Customs and Excise) Service like Shri K.L. Rekhi and Shri I.J. Rao and others were appointed as Members (Tech.) on or about 1.1.1983 or later and one of the conditions was that unless the appointment is confirmed, the Central Government may, at any time, revert them to the parent cadre. Appointees could also exercise option for reversion to the parent cadre. to the said terms and conditions, Shri K.L.Rekhi and Shri K.P. Ananda opted for reversion to their parent cadre. Around November 1987 both Shri Rekhi and Shri Anand, both Members of the CEGAT, were allowed the pay revision and were placed in the scale of

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Rs. 7300-8000 as they had specifically opted for reversion to their original cadre and the Govt. of India had accepted their option. The Central Government at the relevant point of time had decided not to transfer them from the CEGAT on grounds of administrative exigencies. As the two officers had opted for their reversion to their parent cadre and had not desired confirmation in the post of Member, CEGAT, Government allowed them the scale of Rs. 7300-8000 admissible to Members of the Central Board of Excise & Customs as pay personal to them. It has been stated that if their option for reversion to the parent/had been accepted by the Govt., they would have been eligible for appointment as Member of the Central Board of Excise and Customs carrying the scale of pay of Rs. 7300-8000. It has been stat-ed by the respondents that the 4th Pay Commission had recommended scale of pay of Rs. 7300-7600 to Members of all Tribunals, including the Central Administrative Tribunal and the CEGAT. As such, there is no case for equating the Members of the CEGAT and Central Board of Excise and Customs in the matter of pay scale. The 4th Pay Commission recommended a higher pay scale in favour of the Members of the Board and equating the Members of the CEGAT with Members of the Board would be against the conscious policy of the Government based upon the recommendations of the 4th Pay Commission. In the rejoinder it has been disputed that the pay allowed to Shri Rekhi and Shri Anand was personal pay. The impugned order clearly shows that both Shri Rekhi and Shri Anand were given the scale fiffil they continued to be the Members of the Tribunal. The pay scale of Rs. 7300-8000 could not be personal and it is not relevant that on reversion Shri Rekhi and Shri Anand would have been eligible as Members of the Central Board of Excise and Customs. At the time the pay scales were fixed the applicants had not been confirmed as Members of the Tribunal, but orders were passed confirming them retrospectively but even that does not deny them the scale of Rs. 7300-8000 allowed to Members of the Central Board of Excise and Customs.

We have gone through the pleadings and heard the learned counsel and Shri S.K. Bhatnagar. It is not in dispute that both the Members of the Central Board of Excise and Customs as well as Members (Tech) CEGAT were tenjoying the same pay of Rs. 3000/- before Government accepted the recommendations of the It appears that the Fourth Pay Commi-Fourth Pay Commission. ssion has not made any specific recommendation for the Members of CEGAT as mentioned in para 6.2 (viii) of the reply filed by the respondents in OA No. 1946 od 1988, but the Members of the CGEAT were given the normal replacement scale of Rs. 7300-We do not want to go into the question whether it was Members - Shri Rekhi and Shri Anand correct to allow two a higher scale than other Members even though it was made personal, but there is need for a proper examination of the whole matter by the competent authority. Normally, courts do not go into the question of parity between two sets of posts and the pay scale These are normally left to that should be admissible to them. like Pay Commission We feel that since the expert bodies /and Government to decide. representation of the applicants has not been replied / by Government, they may examine the whole question regarding the pay scale of the Members of the CEGAT taking into consideration the recommendations of the Jha Committee and Rules 14 and 18 of the Customs, Excise and Gold (Control) Appellate Tribunal Members (Recruitment and Conditions of Service) Rules, 1987. We order accordingly and refer the matter to Respondent No. to re-examine the whole question of pay scales of Members and finalise the same within six months.

of the CEGAT / The pay scale of the applicants may also be fixed according to the decision which may be taken by Government in this matter keeping in view the above observations. The applications

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are disposed of accordingly and there will be no orders as to cost.

(S.R./SACAR)

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MEMBER (JUDICIAL)

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(B.C. MATHUR) VICE-CHAIRMAN

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